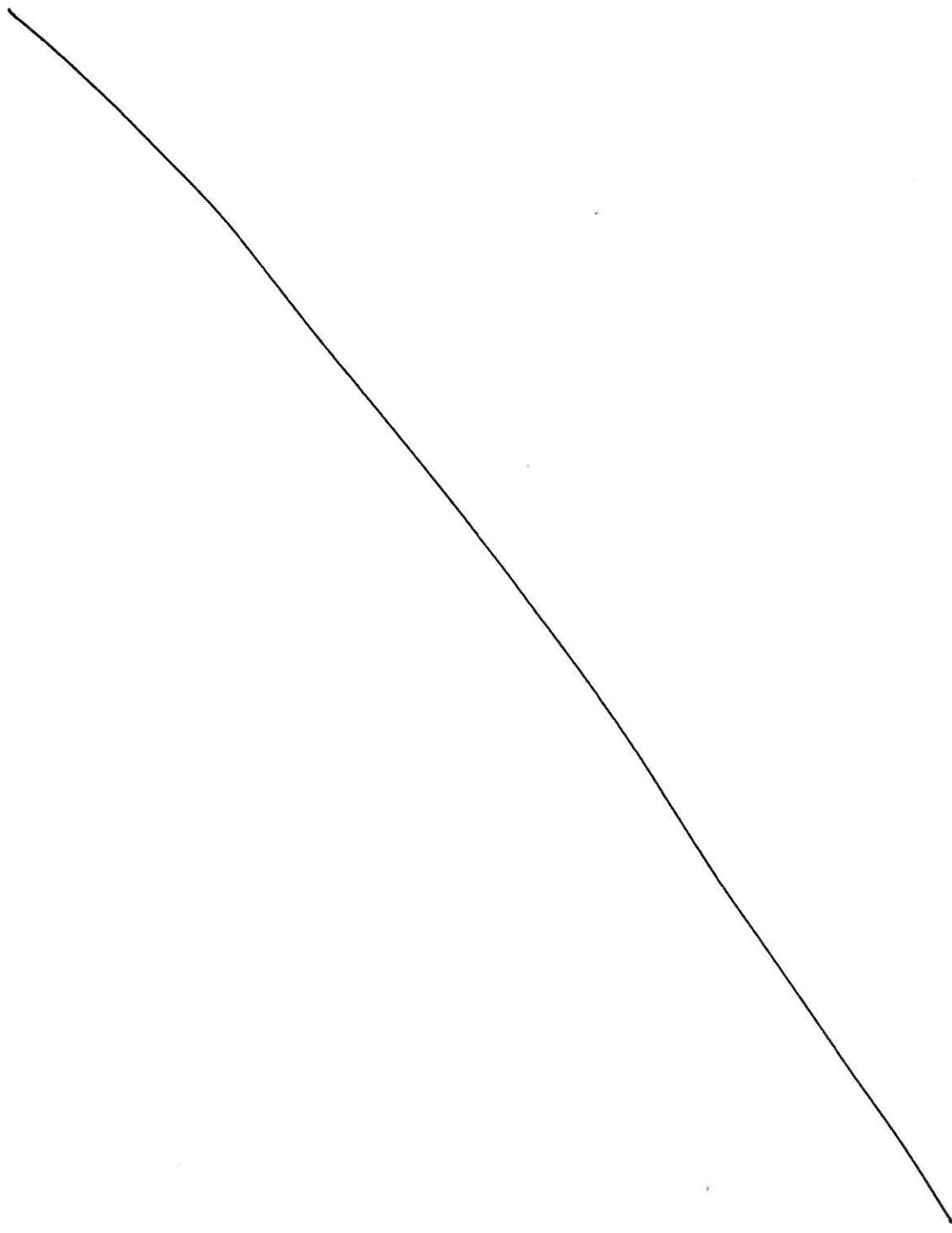
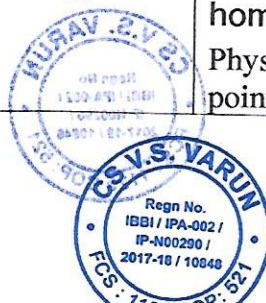


FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency
Resolution Process for Corporate Persons) Regulations, 2016)
**FOR THE ATTENTION OF CREDITORS OF WILWORTH EARTH MOVERS PRIVATE
LIMITED.**



V S Varun

RELEVANT PARTICULARS		
1.	Name of corporate debtor	WILWORTH EARTH MOVERS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	12/07/1999
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Bangalore, Karnataka
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51504KA1999PTC025450
5.	Address of the registered office and principal office (if any) of corporate debtor	No.14, Bull Temple Road, Basavanagudi, Bengaluru – 560004.
6.	Insolvency commencement date in respect of corporate debtor	Date of Order:23/08/2019 Date of receipt of Order:5/09/2019.
7.	Estimated date of closure of insolvency resolution process	20/03/2020 (180 days from the Insolvency Commencement date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. V S VARUN IP No. IBBI/IPA-002/IP-N00290/2017-18/10848
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Flat No.1B-108, The Tree by Provident, 2 nd Main Road, Herohalli, Off Magadi Road, Bangalore 560091- Email: vsvarun@yahoo.com.
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Flat No.1B-108, The Tree by Provident, 2 nd Main Road, Herohalli, Off Magadi Road, Bangalore 560091- Email: vsvarun@yahoo.com.
11.	Last date for submission of claims	18/09/2019 (14 days from date of receipt of Order on 05/09/2019)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name of Classes: NIL
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	web link: https://ibbi.gov.in/home/downloads Physical address: as mentioned in point 10 above.



USVarun

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the WILLWORTH EARTH MOVERS PRIVATE LIMITED, vide Order dated 23rd August, 2019.

The creditors of WILLWORTH EARTH MOVERS PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 18th September, 2019, to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.
NOT APPLICABLE.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional

US Varun
: V S VARUN

Insolvency Professional

: IBBI/IPA-002/IP-N00290/2017-18/10848

Place: Bangalore

Date: 5th September, 2019.

